

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 115

IA No. 1647/2023

In
CP(IB) No. 278/Chd/Hry/2018
(Admitted)

IN THE MATTER OF
Weizmann Forex Ltd.

...Petitioner-Operational Creditor

Versus

Techcon Labs Pvt. Ltd.

...Respondent-Corporate Debtor

Under Section: 9, 12(A), IBC 2016

Order delivered on 14.05.2024

Due to paucity of time, the matter could not be taken up today, hence
adjourned to 04.07.2024.

Sd/-
Court Officer